



The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY.

CUTTACK, FRIDAY, OCTOBER 16, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATION.

The 16th October 1942.

No. 3614-C.—Whereas the Governor of Orissa is satisfied that the inhabitants of the villages named below of the district of Balasore, except the Muslim inhabitants thereof, are concerned in or abetting the commission of offences prejudicially affecting the public safety, or the maintenance of public order, or are harbouring persons concerned in the commission of such offences, or are failing to render all the assistance in their power to discover or apprehend the offender or offenders, or are suppressing material evidence of the commission of such offences ;

Now, therefore, the Governor of Orissa (a) in exercise of the powers conferred by sub-section (1) of section 3 of the Collective Fines Ordinance, 1942 (XX of 1942), hereby orders the imposition on the inhabitants of the said villages of a collective fine of Rs. 2,000 and (b) in exercise of the powers conferred by sub-section (2) of the said section hereby exempts the Muslim inhabitants of the said villages from liability to pay any portion of the said fines.

NAME OF VILLAGES.

P. S. Soro.

1. Chatra.
2. Ranpur.
3. Khunta.

P. S. Khaira.

1. Dalang.
2. Harekrishnapur.
3. Khairadih.
4. Panisiali.

By order of the Governor,

J. BOWSTEAD,

Chief Secretary to Government.